

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.257 of 2012

Dated : 27th February, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Southern India Mills Assn.

... Appellant(s)

Versus

Tamil Nadu Generation & Distribution
Corpn. Ltd. & Anr.

Respondent(s)

Counsel for the Appellant(s):

Ms. Kartika Sharma for
Mr. N.L. Rajah

Counsel for the Respondent(s):

Mr. S. Vallinayagam for R.1

ORDER

The learned counsel for the Respondent wants to file additional written notes. Accordingly, he is permitted to file the same on or before 04.03.2013 after serving copy on the other side. The learned counsel for the Appellant is also permitted to file the additional written notes within a week thereafter after serving copy on the other side.

Judgment is Reserved.

(Rakesh Nath)
Technical Member
Ts/pg

(Justice M. Karpaga Vinayagam)
Chairperson